

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 234/MP/2017**  
**alongwith I.A.No. 51/2018**

Subject : Petition under Section 79 of the Electricity Act, 2003 for direction to Rajasthan Rajya Vidyut Prasaran Nigam Ltd to make payment of outstanding amount to the petitioner on account of overdrawal of power from Chambal-Satpura Complex/Chambal project & payment of O&M/capital expenditure of the Chambal-Satpura Complex/Chambal project and scheduling of respective shares of both the States in Chambal project (Hydel Power Plants)

Date of Hearing : 21.8.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : MPPMCL

Respondents : RRVPNL & others

Parties present : Shri G.Umapathy, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, MPPMCL  
Shri Dilleep Bhiyani, Advocate, RRVPNL  
Ms. Swapna Seshadri, Advocate, Rajasthan discoms  
Shri Anand K. Ganesan, Advocate, Rajasthan discoms  
Shri Sushil Mathur, RRVPNL  
Shri S.K.Tripathi, MPPGCL

**Record of Proceedings**

During the hearing, the learned counsel for Rajasthan discoms submitted that it has filed IA for impleadment as respondent in the matter and the Commission may allow the same. In response, the learned counsel for the Petitioner submitted that time may be granted to file reply to the said IA.

2. The learned counsel for the Petitioner submitted that pursuant to the directions of the Commission vide ROP of the hearing dated 29.5.2018, 78 MW of power has been scheduled by the Respondents. He however submitted that no proposal has been filed by the respondent indicating the time period within which payments are to be made.

3. In response, the learned counsel for Rajasthan discoms referred to interim order dated 25.7.2018 of APTEL in Appeal Nos. 59 of 2014 & 120 of 2014 (MPPMCL vs CERC & ors) relating to disputes between UPPCL and MPPMCL in respect of Rajghat HPS, wherein APTEL keeping in view the interest of both the States, directed the Principal Secretaries (Energy) of both the States to call for a joint meeting and explore possibilities of amicable settlement of the disputes. Accordingly, the learned counsels for RRVPNL and Rajasthan discoms prayed that a similar direction may be passed in the present matter.



3. The Commission after hearing the parties and keeping in view the above interim order of APTEL directed both the parties to explore possibilities of an amicable settlement of the disputes in a joint meeting to be convened by the Secretary (Energy) of both the States and file a report within a period of two months from the date of this ROP.

4. Petition along with the IA shall be listed for hearing, if required, in due course for which separate notice shall be issued.

**By order of the Commission**

*Sd/-*  
**(T. Rout)**  
**Chief (Law)**

